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EXTRAORDINARY

প্ৰাপ্ত-কন্ত্ৰৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT

NOTIFICATION

The 3rd December 1977

No. LGL:128/77/21.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

AS AM ACT XV OF 1977

(Received the assent of the Governor on 26th November, 1977)

THE ASSAM CONTINGENCY FUND (AMENDMENT)
Act, 1977

An Act

further to amend the Assam Contingency Fund Act, 1950

Preamble: Whereas it is expedient to amend
the Assam Contingency Fund Act, 1950,
hereinafter called the principal Act;

It is hereby enacted in the Twenty-eighth year of the Republic of India as follows:—

Short title and commence-Assam Contingency Fund (Amendment) Act, 1977.

(2) It shall come into force at once and shall remain valid upto 31st March, 1978.

Amendment of Section 3 of Assam the following proviso shall be added:—

Act IX of 1950.

"Provided that during the period of operation of the Assam Contingency Fund (Amendment) Act, 1977, a further sum of five crores of rupees shall be paid from and out of the Consolidated Fund of the State of Assam into the Contingency Fund."

Repeal 3. (1) The Assam Contingency Fund Assam Ordinand Savings. (Amendment) Ordinance, 1977, is hereby of 1977.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under this Act as if this Act had commenced on the 29th day of September, 1977.

U. TAHBILDAR,
Secretary to the Govt. of Assam,
Legislative Department.